

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO.311 OF 2022**

**IN THE MATTER OF:**

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT Delhi & Others

...Respondents

N.D.O.H.: 04-02-2025

**INDEX**

S. No.	Particulars	Page No.
1.	Status Report on behalf of Respondent No.3, Delhi Development Authority, in terms of the Order dated 13.12.2024.	<b>1-4</b>
2.	<b><u>Annexure R-1:</u></b> A copy of the minutes of the meeting held on 08.12.2023.	<b>5-6</b>
3.	<b><u>Annexure R-2(colly):</u></b> Copies of the communications and reminders addressed to the SDM, Punjabi Bagh, GNCTD on 08.01.2024, 29.04.2024 and 16.01.2025, for correction in the possession proceedings on the basis of the demarcation report dated 20.09.2023.	<b>7-9</b>
4.	<b><u>Annexure R-3:</u></b> A copy of the approval accorded by the Respondent Authority for the first phase of restoration and rejuvenation of the Shishuwala pond.	<b>10</b>

5.	<b><u>Annexure R-4(colly):</u></b> Copies of the communications exchanged, for the appointment of a consultant and proposals received.	<b>11-39</b>
6.	Proof of Service.	<b>40</b>

**RESPONDENT No.3/DDA**

THROUGH



**DEEKSHA L. KAKAR**

***COUNSEL FOR DDA***

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | [deeksha.kakar@scladi.com](mailto:deeksha.kakar@scladi.com)

Enrol.No.D/1154/2008

Place: New Delhi

Dated: 31.01.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO.311 OF 2022**

**IN THE MATTER OF:**

Dr. Jeet Singh Yadav ...Applicant

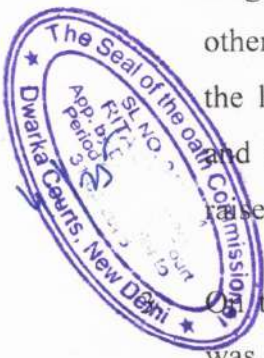
Versus

Govt. of NCT Delhi & Others ...Respondents

**STATUS REPORT ON BEHALF OF RESPONDENT NO.3,  
DELHI DEVELOPMENT AUTHORITY IN TERMS OF THE  
ORDER DATED 13.12.2024.**

I, Shivam Kumar Agrawal, S/o Shri Shyam Lal Agrawal, aged about 38 years, presently posted as EE/DPD-I DDA, having my office at Dwarka Sector-5, New Delhi do hereby solemnly affirm and declare as under:

1. The Deponent is well conversant with the facts and circumstances of the case, as per the records maintained by the Department and as such competent to swear and depose the present affidavit. The present Affidavit is being filed on behalf of Respondent No.3/ Delhi Development Authority ("DDA"), to place on record the status report in respect of Shishuwala pond, pursuant to the order dated 13.12.2024.
2. The grievance under the captioned Application relates to purported illegal filling up of ponds/water bodies and conversion thereof to other uses for new projects. The specific water bodies named under the letter petition of the Applicant were Shangushar, Guga, Johdi and Gohil. Concerns with respect to Shishuwala talab were also raised by the Applicant.



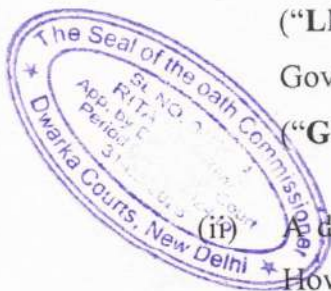
On the last date of hearing, i.e.13.12.2024, this Hon'ble Tribunal was pleased to observe that the Applicant has not mentioned the Khasra numbers of the ponds mentioned under the Original Application nor produced any documents of primary evidence in respect of the ponds at Shangushar, Guga, Johdi and Gohil, situated in Village Mundka, Delhi. The Applicant was accordingly directed

to file an Affidavit giving full particulars of the ponds in dispute, so that the same can be duly identified. The Respondents were directed to file status report in respect of Shishuwala Talab, since there was no dispute regarding its identification/ demarcation.

4. I say that detailed submissions in respect of the Shishuwala pond were placed on record by the DDA under the additional affidavit/response filed on 03.05.2023. The answering Respondent craves leave to refer to and rely upon the submissions made under the said Affidavit dated 03.05.2023, which are not being repeated herein for the sake of brevity.
5. It may be relevant to mention here that pursuant thereto, by the Order dated 08.05.2023, this Hon'ble Tribunal was pleased to record the submissions of DDA and pass the following order;

*“ 7. In view of the fact that the Hon'ble High Court of Delhi is seized of the matter regarding restoration of the Shishuwala pond and removal of encroachment from the same, we are of the considered view that it will not be appropriate to pass any further order in respect of the same in view of the possibility of conflict with orders of the Hon'ble High Court of Delhi and the application stands disposed of so far as Shishuwala pond is concerned.”*

6. The status report of Shishuwala pond is submitted as under:
  - (i) The Total Station Survey (“TSS”) in respect of the Shishuwala pond has already been conducted and the same has also been verified by the Land Management Wing (“LM”) of the DDA and Revenue department of Government of National Capital of Territory of Delhi (“GNCTD”).



(iP) demarcation was thereafter carried out on 20.09.2023. However, there emerged discrepancies/variation in the area mentioned in the possession proceedings and the area shown in the TSS drawing/demarcation report.

- (iii) A meeting under the chairmanship of DLM-1, DDA was held on 08.12.2023 to discuss the issue of discrepancies/ variations in the area in the TSS drawing/demarcation report dated 20.09.2023, and the Tehsildar, Punjabi Bagh, was directed to correct the possession proceedings on the basis of the demarcation report dated 20.09.2023. A copy of the minutes of the meeting held on 08.12.2023 is annexed hereto as Annexure "R-1".
- (iv) Communications and reminders in this regard were addressed to the SDM, Punjabi Bagh, GNCTD from time to time on 08.01.2024, 29.04.2024 and most recently on 16.01.25, for correction in the possession proceedings on the basis of the demarcation report dated 20.09.2023. Copies of the said communications are annexed hereto as Annexure "R-2 (colly)". The necessary action remains pending with the GNCTD.
- (v) For the restoration and rejuvenation of the Shishuwala pond, it is stated that the development work of the water body will be taken up in **two phases**. In the first phase, the work of construction of boundary wall, de-silting of water body & fixing of boards shall be taken up for which an estimate has already been approved by the competent authority. Necessary tender for the execution of the work is likely to be issued within one week. A copy of the approval accorded by the Respondent Authority is annexed hereto as Annexure "R-3".
- (vi) Under the second phase, rejuvenation/development plan of the water body is proposed to be taken up in consultation with and by appointment of experts in the field. DDA has received proposals from IIT Delhi and Water and Power Consultancy Services (India) Limited (WAPCOS). The further development work will be taken up after receipt of the design and drawings of the proposed Sewage Treatment Plant in the Shishuwala pond and further suggestions from the Consultant. Copies of the communications exchanged, for the appointment of a



consultant, are annexed hereto as Annexure "R-4 (colly)".

- 7. The above information, documents and present Affidavit are submitted accordingly.

*[Signature]*  
 31/01/25  
 DEPONENT  
 Excutive Engineer  
 हा परि. खण्ड I/दि.वि.प्रा  
 D.P.D. I/D D.A.

**VERIFICATION:**

Verified at New Delhi on this 31 JAN 2025 day of January, 2025 that the contents of the above Affidavit are true and correct to my knowledge based on the records of the Delhi Development Authority. No part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
 31/01/25  
 DEPONENT  
 अधिशासी अभियन्ता  
 Excutive Engineer  
 हा परि. खण्ड I/दि.वि.प्रा  
 D.P.D. I/D D.A.

*[Signature]*  
 7427 9099 0791  
 I identify the deponent who has signed in my presence.



CERTIFIED THAT THE DEPONENT  
 Shri/Smt./Km *[Signature]*  
 S/o W/o *[Signature]*  
 R/o *[Signature]*  
 identified by *[Signature]*  
 has solemnly sworn before me at  
 New Delhi *[Signature]* and which  
 that the contents of the affidavit which  
 have been sworn by him are  
 true and correct to the best of my knowledge  
 Oath Commissioner  
 RITA SHARMA  
 New Delhi

31 JAN 2025

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE DEPUTY DIRECTOR(LM)  
WEST ZONE, SUBHASH NAGAR CROSSING,  
NEW DELHI-110027

F5(17)2020/LM/WZ/DDA/465

Dated 08.12.2023

**Minutes of Meeting**

**Subject : Roshan Lal V/s GNCTD & Ors In WPC No 4215/21 village Mundka.**

A meeting was held on 08.12.2023 at 04:00 PM under the chairmanship of Director(LM)-1, DDA to discuss the issue of discrepancies/variation in area in TSS/demarcation report dt 20.09.23 and the possession proceedings dt 12.10.2020.

List of officer/official who attended the meeting is enclosed as **Annexure-A**.

At the outset, the issue involved was briefed. It was stated that Hon'ble High court vide its order dt 10.10.23 in WPC No 4215/21 titled as Roshan Lal Vs GNCTD & ors has directed DDA to take consequential action on the basis of TSS report submitted by GNCTD

In order to comply with said order dt 10.10.23, the Tehsildar, Punjabi Bagh, GNCTD vide letter of even no 416 dt 30.10.23 was requested to rectify the area in possession proceedings dt 12.10.2020 on the basis of demarcation report. Since no reply was received another letter of even no 450 dt 21.11.23 was sent seeking said clarification from the Tehsildar, Punjabi Bagh, GNCTD. However again no reply was received. In the absence of said clarification the demolition program couldn't be fixed.

Tehsildar, Punjabi Bagh, GNCTD has informed that the TSS demarcation is finalized and for correction in the mismatch of the area of Khasra No 190/1 of village Mundka file has already been put up to DM(West) and assured that necessary corrigendum/correction will be issued/made as soon as approval is received.

The matter of correction in possession proceedings on the basis of demarcation report dt 20.09.23 was deliberated upon and the following decisions were made:-

1. Tehsildar, Punjabi Bagh is directed to correct the possession proceedings on the basis of demarcation report dt 20.09.23.
2. In anticipation of receiving of correct possession proceedings from Tehsildar, Punjabi Bagh, GNCTD, Executive Engineer, DPD-1, DDA, being land owning agency, is directed to fix a demolition program at the earliest for removal of the encroachments identified in

the TSS demarcation report submitted by Tehsildar, Punjabi Bagh, GNCTD.

The meeting ended with vote of thanks to the chair.

*(Ramesh)*  
Deputy Director(LM)WZ 19/23

Copy for kind information to:

1. Commissioner, Land Management, DDA.
2. Director-1, Land Management, DDA.
3. SDM(Punjabi Bagh), GNCTD/
4. Executive Engineer, DPD-1, DDA
5. S.O/LM/HC, DDA.

Deputy Director(LM)WZ

**DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE DEPUTY DIRECTOR (LM)  
West Zone, Office Complex  
Subhash Nagar Crossing, New Delhi-110027**

F5(17)2020/LM/WZ/DDA/06

Dated: 08.11.2024


To,  
Sub Divisional Magistrate,  
Punjabi Bagh Sub Division,  
Nangloi, Tikri Kalan Village, Delhi.

**Sub: Correction in the possession proceedings of gram sabha land of village Mundka on the basis of demarcation report dt 20.09.23**

Please find enclosed minutes of the meeting dt 08.12.2023 held in the chamber of Director Land Management-1, DDA. As decided in the aforesaid meeting, Tehsildar, Punjabi Bagh was directed to correct the possession proceedings of gram sabha land of village Mundka on the basis of demarcation report dt 20.09.2023. However, despite waiting for over a month no corrigendum in this regard has been received in this office.


In view of above, you are kindly requested to personally look into the matter and get the possession proceedings updated as per TSS report and enable this deptt to take action for removal of encroachment in terms of order dt 10.10.23 of Hon'ble High court.

**Encl: As Above**

  
08/11/24  
**Dy. Director/LM/WZ**

**Copy to:**

1. CLM, DDA for kind information.
2. DLM-I, for kind information.
3. Tehsildar, Punjabi Bagh for kind information and necessary action.

  
08/11/24  
**Dy. Director/LM/WZ**

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE DEPUTY DIRECTOR (LM)  
West Zone, Subhash Nagar Crossing,  
New Delhi-110027

No.F5(17)2020/LM/WZ/DDA/84

Dated: 29.04.24

To

The Sub Divisional Magistrate,  
(Punjabi Bagh) GNCTD  
Nangloi, New Delhi-41.


**Sub: Correction in the possession proceedings of gram sabha land of village Mundka on the basis of demarcation report dt 20.09.2023.**

Please refer to this office letter no. F5(17)2020/LM/WZ/DDA/06 dated 08.01.2024 on the subject cited above therein requested to update the possession proceeding of Gram Sabha land as per TSS Report in pursuance of minutes of meeting dated 08.12.2023 held in the chamber of Director (LM)-I, DDA (copy enclosed). But no response has been received so far and same is still awaited.

You are, therefore, once again requested to personally look into the matter and get the updated possession proceedings as per TSS report and enable the deptt to take action for removal of encroachment in terms of order dt 10.10.2023 of Hon'ble High Court.

Encl: As Stated.

o/c

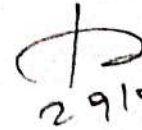
  
29/04/2024

Deputy Director (LM) WZ

Copy for kind information to :-

1. Commissioner (LM), DDA.
2. District Magistrate (West) GNCTD.
3. Director (LM)-I, DDA.
4. Tehsildar (PB) GNCTD for similar request.

o/c

  
29/04/2024

Deputy Director (LM) WZ

By  
Patwar  
Patwar (West Zone)



DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE DEPUTY DIRECTOR (LM)  
West Zone, Office Complex  
Subhash Nagar Crossing, New Delhi-110027

F.No. F5(17)2020/LM/WZ/DDA / 17

Date: 16-01-2025

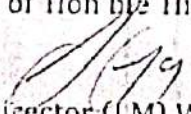
To

The Sub- Divisional Magistrate(GNCTD),  
Punjabi Bagh, Nangloi,  
New Delhi-110041.

Sub: Correction in the possession proceedings of gram sabha land of village  
Mundka on the basis of demarcation report dt 20.09.2023.

Please refer to this office letters no. F5(17)2020/LM/WZ/DDA/06 & 84 dated 08.01.2024, 29.04.2024 & 16.12.2024 respectively on the subject cited above therein requested to update the possession proceeding of Gram Sabha land as per TSS Report in pursuance of minutes of meeting dated 08.12.2023 held in the chamber of Director (LM)-I, DDA (copy enclosed). But no response has been received so far and same is still awaited.

You are, therefore, once again requested to personally look into the matter and get the updated possession proceedings as per TSS report and enable the deptt. to take action for removal of encroachment in terms of order dt. 10.10.2023 of Hon'ble High Court.

  
Asst. Director (LM) WZ

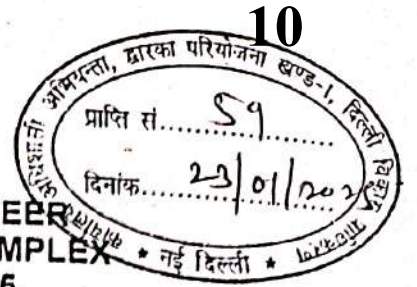
Encl:- MoM dated 08.12.2023.  
Letter dated 08.01.2024.  
Remainder-I dated 29.04.2024.

Copy to:-

1. Commissioner (LM)DDA.
2. District Magistrate(West)GNCTD.
3. Director (LM-I) DDA.
4. Tehsildar (PB) GNCTD for similar request.

Asst. Director (LM) WZ

Annexure R-3



Ass. Engineer-II

D.F.D.-1/D.D.A.

Order No. 23

Date: 23/01/2025

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE SUPERINTENDING ENGINEER  
(DWARKA CIVIL CIRCLE-1), DDA OFFICE COMPLEX  
MANGLAPURI, DWARKA NEW DELHI-45

MEMORANDUM

The detailed estimate amounting to Rs.1,55,39,591/- (Rs. One Crore Fifty Five Lac Thirty Nine Thousand Five Hundred Ninety One Only) i/c GST correction factor @ 0.973, i/c Cost Index and i/c 3% Contingencies charges is hereby Technically sanctioned for the following work.

1. Name of Work : Conservation of Water Bodies.
2. Sub Head : Rejuvenation (1<sup>st</sup> Stage) of water bodies having Khasra No. 373/, 163/1, 178/1, 190/1 in Mundka Village.
3. Estimated Cost : Rs.1,50,86,982/-
4. Major Head : Nazul A/C-II
5. Minor Head : Maintenance
6. Budget Code : 24900521
7. A/R & M/O No : 09 /EE(P)/DCC-1/DDA/2024-25
8. T.S No : 08 /EE(P)/DCC-1/DDA/2024-25

Suptdg. Engineer/DCC-1/DDA

No. F. 15 (32)/AE(P)-\_\_/EE(P)/DCC-1/DDA/2024-25/07

Dated: 23/1/25

Copy to:

- 1) EE/DPD-1/DDA for information and necessary action.
- 2) Sr. A.O (CAU) Dwarka for information.

Suptdg. Engineer/DCC-1/DDA

AGELV  
Copy to concerns (AE-II)

24/01/25



No. F.4(20)/AE(P)/DPD-I/DDA/2024-25/454

Dated: 21/12/2024

To

✓ The Director, WAPCOS  
5th Floor, "Kailash Building",  
26, Kasturba Gandhi Marg,  
New Delhi-110001,  
Email:- [ho@wapcos.co.in](mailto:ho@wapcos.co.in)

Sub:- Regarding consultancy of rejuvenation of 4 Nos. of water bodies in Mundka Village.

Sir,

This office has four numbers of water bodies in Gram Sabha Land of Mundka. All four water bodies need to be rejuvenated. By restoring these water bodies aims to enhance groundwater recharge, improve local ecosystems and provide recreational spaces for residents. WAPCOS have expertise in environmental engineering to restore these water bodies effectively

The Joint site inspection schedule may please fixed for the four water bodies to ascertain the further plan of action of Scope of work, preparation of demand note, payment process, advanced new Technology adopted for rejuvenation of water bodies. The details of four numbers of water bodies mentioned below.

1. Khasra No. 373/1 (Takia Talab)

Lat. & Log. Coordinates 28.677486924772563, 77.02614869791442

Google Map Link:- <https://maps.app.goo.gl/3hfMWycNGGSqKyph9>

Approx. Area of Water body:- 12500 sqm

The water body is surrounded by roads around the periphery having storm water drain grey water connected as an inflow recharge source. Surrounding having densely populated village area.

2. Khasra No. 190/1 (Shishuwala Talab)

Lat. & Log. Coordinates 28.68385200660361, 77.02876813734677

Google Map Link:- <https://maps.app.goo.gl/QSHo4VVA6v73FB318>

Approx. Area of Water body:- 12800 sqm

The water body is surrounded by roads around the periphery having storm water drain grey water connected as an inflow recharge source. Surrounding having densely populated village area. **12**

3. Khasra No. 178/1

Lat. & Log. Coordinates 28.67768207017743, 77.03312500947514

Google Map Link:- <https://maps.app.goo.gl/L3SwFhPCqhCy6JrGA>

Approx. Area of Water body:- 4500 sqm

At present the site is fully filed up with earth and the vacant area required to be developed as water body The Land is earmarked as water body as per revenue records. Surrounding having a densely populated village area.

4. Khasra No. 163/1 (Dada Dobha Mandir)

Lat. & Log. Coordinates 28.681121574443264, 77.00873568650648

Google Map Link:- <https://maps.app.goo.gl/DhdwR14CJv9V9vFj7>

Approx. Area of Water body:- 5000 sqm

The water body is situated along the religious temple name Dada Dobha Mandir. The net area of water body is less and water available in confined area. Surrounding having densely populated village area.

Hence, it is hereby request to fix the joint site visit schedule to ascertain the further course of action. For any assistance and query you may contact Sh. Navneet Kumar, AE(C), DDA Mob. No. 7838501096.

  
Executive Engineer  
DPD-I/DDA

Copy to:

1. CE/Dwk, DDA for kind information.
2. SE/DCC-1, DDA for kind information.
3. AE-II/DPD-1, to pursue the matter with concern WAPCOS official on urgent basis.

  
Executive Engineer  
DPD-I/DDA



592

दिल्ली विकास प्राधिकरण,  
DELHI DEVELOPMENT AUTHORITY 13  
द्वारका परियोजना खंड-1  
DWARKA PROJECT DIVISION-1  
केंद्रीयनर्सरी, सेक्टर -5, द्वारका, नई दिल्ली  
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI  
Email – [cedpd1@dda.org.in](mailto:cedpd1@dda.org.in)

No. F.4(20)/AE(P)/DPD-I/DDA/2024-25/452

Dated: 21/12/2024

To

✓ Sh. N. K. Garg,  
The HOD,  
Civil Engineering,  
Indian Institute of Technology Delhi,  
Hauz Khas, New Delhi-110016  
Email ID:- [nkgarg@civil.iitd.ac.in](mailto:nkgarg@civil.iitd.ac.in)

Sub:- Regarding consultancy of rejuvenation of 4 Nos. of water bodies in Mundka Village.

Sir,

This office has four numbers of water bodies in Gram Sabha Land of Mundka. All four water bodies need to be rejuvenated. By restoring these water bodies aims to enhance groundwater recharge, improve local ecosystems and provide recreational spaces for residents. IIT Delhi have immense expertise in environmental engineering to restore these water bodies effectively.

The Joint site inspection schedule may please fixed for the four water bodies to ascertain the further plan of action of Scope of work, preparation of demand note, payment process, advanced new Technology adopted for rejuvenation of water bodies. The details of four numbers of water bodies mentioned below.

1. Khasra No. 373/1 (Takia Talab)

Lat. & Log. Coordinates 28.677486924772563, 77.02614869791442

Google Map Link:- <https://maps.app.goo.gl/3hfMWycNGGSqKyph9>

Approx. Area of Water body:- 12500 sqm

The water body is surrounded by roads around the periphery having storm water drain grey water connected as an inflow recharge source. Surrounding having densely populated village area.

2. Khasra No. 190/1 (Shishuwala Talab)

Lat. & Log. Coordinates 28.68385200660361, 77.02876813734677

Google Map Link:- <https://maps.app.goo.gl/QSHo4VVA6v73FB318>

Approx. Area of Water body:- 12800 sqm

The water body is surrounded by roads around the periphery having storm water drain grey water connected as an inflow recharge source. Surrounding having densely populated village area.

3. Khasra No. 178/1

Lat. & Log. Coordinates 28.67768207017743, 77.03312500947514

Google Map Link:- <https://maps.app.goo.gl/L3SwFhPCqhCy6JrGA>

Approx. Area of Water body:- 4500 sqm

At present the site is fully filled up with earth and the vacant area required to be developed as water body The Land is earmarked as water body as per revenue records. Surrounding having a densely populated village area.

4. Khasra No. 163/1 (Dada Dobha Mandir)

Lat. & Log. Coordinates 28.681121574443264, 77.00873568650648

Google Map Link:- <https://maps.app.goo.gl/DhdwR14CJv9V9vFj7>

Approx. Area of Water body:- 5000 sqm

The water body is situated along the religious temple name Dada Dobha Mandir. The net area of water body is less and water available in confined area. Surrounding having densely populated village area.


Hence, it is hereby request to fix the joint site visit schedule to ascertain the further course of action. For any assistance and query you may contact Sh. Navneet Kumar, AE(C), DDA Mob. No. 7838501096.



Executive Engineer  
DPD-I/DDA

Copy to:

1. CE/Dwk, DDA for kind information.
2. SE/DCC-1, DDA for kind information.
3. AE-II/DPD-1, to pursue the matter with concern IIT Delhi official on urgent basis.



Executive Engineer  
DPD-I/DDA



594

दिल्ली विकास प्राधिकरण.  
DELHI DEVELOPMENT AUTHORITY  
द्वारका परियोजना खंड-1  
DWARKA PROJECT DIVISION-1  
केंद्रीयनर्सरी, सेक्टर -5, द्वारका, नई दिल्ली  
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI  
Email – [ccdpd1@dda.org.in](mailto:ccdpd1@dda.org.in)

15

No. F.4(20)/AE(P)/DPD-I/DDA/2024-25/453

Dated: 21/12/2024

To

✓ The Director, CSIR NEERI  
A-93-94, Industrial Area Phase I,  
Naraina Industrial Area Phase 1,  
Naraina, Delhi, 110028  
Email:- [director@neeri.res.in](mailto:director@neeri.res.in)

Sub:- Regarding consultancy of rejuvenation of 4 Nos. of water bodies in Mundka Village.

Ref:- E-mail ID Dated: 09.12.2024 & 11.12.2024.

Sir,

With reference to previous meeting held in the chamber of Director, NEERI on dated 12.12.2024. This office has four numbers of water bodies in Gram Sabha Land of Mundka. All four water bodies need to be rejuvenated. By restoring these water bodies aims to enhance groundwater recharge, improve local ecosystems and provide recreational spaces for residents.

The Joint site inspection schedule may please fixed for the four water bodies to ascertain the further plan of action of Scope of work, preparation of demand note, payment process, advanced new Technology adopted for rejuvenation of water bodies. The details of four numbers of water bodies mentioned below.

1. Khasra No. 373/1 (Takia Talab)

Lat. & Log. Coordinates 28.677486924772563, 77.02614869791442

Google Map Link:- <https://maps.app.goo.gl/3hfMWycNGGSqKyph9>

Approx. Area of Water body:- 12500 sqm

The water body is surrounded by roads around the periphery having storm water drain grey water connected as an inflow recharge source. Surrounding having densely populated village area.

2. Khasra No. 190/1 (Shishuwala Talab)

Lat. & Log. Coordinates 28.6838525950361, 77.02876813734677

Google Map Link:- <https://maps.app.goo.gl/QSHo4VVA6v73FB318>

Approx. Area of Water body:- 12800 sqm

The water body is surrounded by roads around the periphery having storm water drain grey water connected as an inflow recharge source. Surrounding having densely populated village area.

16

3. Khasra No. 178/1

Lat. & Log. Coordinates 28.67768207017743, 77.03312500947514

Google Map Link:- <https://maps.app.goo.gl/L3SwFhPCqhCy6JrGA>

Approx. Area of Water body:- 4500 sqm

At present the site is fully filled up with earth and the vacant area required to be developed as water body The Land is earmarked as water body as per revenue records. Surrounding having a densely populated village area.

4. Khasra No. 163/1 (Dada Dobha Mandir)

Lat. & Log. Coordinates 28.681121574443264, 77.00873568650648

Google Map Link:- <https://maps.app.goo.gl/DhdwR14CJv9V9vFj7>

Approx. Area of Water body:- 5000 sqm

The water body is situated along the religious temple name Dada Dobha Mandir. The net area of water body is less and water available in confined area. Surrounding having densely populated village area.

Hence, it is hereby request to fix the joint site visit schedule to ascertain the further course of action. For any assistance and query you may contact Sh. Navneet Kumar, AE(C), DDA Mob. No. 7838501096.

Executive Engineer  
DPD-I/DDA

Copy to:

1. CE/Dwk, DDA for kind information.
2. SE/DCC-1, DDA for kind information.
3. AE-II/DPD-1, to pursue the matter with concern CISR-NEERI official on urgent basis.

Executive Engineer  
DPD-I/DDA



**Prof. Sovik Das**  
Assistant Professor

**Environmental Engineering**  
**Department of Civil Engineering**  
Hauz Khas, New Delhi-110016, India  
Tel.: +91-11-2654 8732  
E-mail : dassovik@iitd.ac.in; dassovik@gmail.com

## **Sustainable Management and Rejuvenation of Water Bodies in Mundka village, Delhi**

Project lead: Prof. Sovik Das,

Department of Civil Engineering, IIT Delhi

**Project duration:** 6 months

**Budget:** Rs. 6.77 lakhs + 18% GST (For 3 ponds)

**Scope of the study:** The proposed project will focus on the sustainable management and rejuvenation of water bodies to address critical challenges such as pollution, eutrophication, biodiversity loss, and declining water quality. This project aims to deliver a holistic approach to the assessment, rehabilitation, and maintenance of water bodies, incorporating state-of-the-art scientific methods and community-driven solutions.

Key components of the scope include:

1. **Drawing of the pond:** A detailed pond layout, including dimensions, depth profiles, and water inlet/outlet points will be suggested.
2. **Design of constructed wetland (CW) based sewage treatment plant (STP):** The design of CW including its technical details and specifications will be suggested based on the data provided by competent authority pertaining to sewage generated in the surrounding area.
3. **Landscape & beautification:** The aesthetic appeal of the site through well-planned landscaping, including planting native trees, pathways, seating areas, and decorative lighting, fountain, lights will be suggested to create an inviting and functional outdoor space for recreational purpose.

**Deliverables of the study:**

1. **Restoration of the pond:** The detailed technical design of the pond will ensure efficient functioning of the pond. Along with that, the landscape around the pond will blend utility with visual charm, promoting sustainability and community engagement.
2. **Sewage management:** The establishment of the CW and its timely maintenance will ensure the management of the sewage generated in the households surrounding the pond and thus avoid the direct discharge of untreated sewage in the pond this approach will protect the pond's water quality, restore its ecological balance, and safeguard the health of the surrounding community.
3. **Final report:** The design will focus on one pond, providing comprehensive technical details of the pond, mentioning the technical details of the pond and the STP. This detailed model can serve as a reference for replicating the rejuvenation process for the other two ponds.

**Note:** Please note that IIT Delhi, being an educational institute, is exempt from TDS deductions for payments under specific sections mentioned in the TDS exemption certificate issued by the Income Tax Department, that is attached. Hence, please don't deduct the TDS i.e. 10% of the consultancy fees while depositing the consultancy fee. Also, the full agreed consultancy fee needs to be paid to IIT Delhi before the commencement of the project as site visit and meeting with DDA has already been done.



**CONSULTANCY SERVICES FOR  
REJUVENATION OF 4 NOS. OF WATER  
BODIES IN MUNDKA VILLAGE**



**WAPCOS**

**WAPCOS LIMITED**

**(A Government of India Undertaking)**

**76 C, Sector 18, Gurgaon - 122015, Haryana, INDIA**

**Tel. +91 124 2397396, Fax. +91 124 2397392**

**[Email: environment@wapcos.co.in](mailto:environment@wapcos.co.in)**

**January 2025**

**ANNEXURE-I**  
**PLAN OF APPROACH AND METHODOLOGY**

**ANNEXURE-I**  
**PLAN OF APPROACH AND METHODOLOGY**

**1. BACKGROUND**

The present document outlines the methodology for preparation of DPR for rejuvenation of following 4 (four) water bodies:

- Khasra No. 373/1 (Takia Talab)
- Khasra No. 190/1 (Shishuwala Talab)
- Khasra No. 178/1
- Khasra No. 163/1 (Dada Doba Mandir) in Gram Sabha Land of Mundkai.

The methodology to be followed for preparation of DPR for rejuvenation above referred 4 water bodies.

**2. PLAN OF APPROACH AND METHODOLOGY****2.1 Reconnaissance Survey and Kick off meeting**

A site visit will be undertaken by WAPCOS team for the assessment and review of the 4 water bodies. A kick off meeting will be held with the concerned DDA officials to finalize the methodology for preparation of DPR and data required from DDA and other allied departments especially from DJB.

**2.2 Inception Report**

Based on the initial observations, findings and data availability and Inception Report shall be submitted.

**2.3 Surveys and Investigations****Survey of the lake**

- Boundary survey of the lake demarcating the overall lake boundary and also the water spread area as on the date of survey.
- Drawings to be prepared to cover the following details:
  - Catchment area
  - Maximum water spread area of the lake
  - Shore line length
  - Average depth and maximum depth
  - Full Tank level (FTL)
  - Maximum water level
  - Volume of the lake at FTL
- Total length of shoreline along Full Tank Level (FTL)
- Total area of the lake falling within the FTL.
- Surveying and mapping all existing water inlet and outlet drains of the lake

- Cross sections of these channels (both inlet and outlet channels) shall be surveyed at every 25 m interval indicating levels at every 1 m up to the total width of the channel extending up to 5 m on either side of the channel. Cross section drawings bringing out details shall be prepared and submitted.
- Full storage capacity of the lake shall be computed taking into consideration the survey data.
- All buildings and structures located adjacent to the lake up to a distance of 100 m from the outer edge of lake bunds indicating ground levels at every 10 m interval and plinth of each building/structure falling in the area shall be shown in the plan of the lake. Any light pole, transformer, trees or other land marks etc., located within 30 m distance are to be recorded and shown in the plan.
- Existing surplus weir and its cross section details such as top width, bottom width, top level, bottom level, length, condition and cross section at every 5 m distance with levels at 0.5 m intervals up to 10 m on either side along the alignment of the weir has to be shown in a drawing.
- A lake plan drawing shall be prepared showing all the above details.
- It is to be noted that the consultants while benchmarking the level of the point above MSL, they shall install stone pillars around the lake.

#### **Bathymetric map of the lake bed, for baseline data**

The bathymetric map of the lake shall be prepared showing the depth of the lake at different points by means of contour lines drawn for every 1 m difference in elevation. The map shall be prepared based on bed levels taken at several points of the lake and extrapolated.

A detailed bathymetric survey covering the project area would be conducted in the project area as required after a reconnaissance survey undertaken by a team of experts.

Observations of levels would be undertaken if required at suitable interval. Hydrographic survey would be conducted using automatic data acquisition system comprising GPS, echo sounder etc. The data so acquired will be analyzed to establish levels w.r.t. chart datum / MSL. The levels would be plotted to generate Bathymetric charts.

#### **2.4 Land use and network**

The consultant shall analyze the existing land use around the project area and examine the property values. The study shall also provide the existing land ownership,

Land use pattern can be derived very effectively and efficiently through remotely sensed data. It is proposed to procure IRS-IC/ID LISS-III satellite data for assessing the land use pattern of the project area. The data will be imported and processed in house using sophisticated image processing software ERDAS-Imagine to study the land cover details after classifying the imagery into following land use categories:

- Built-up areas/Rocky outcrops
- Dense vegetation
- Open vegetation/scrubs
- Agriculture land
- Water bodies/rivers
- Barren areas

Groundtruth verification studies would also be undertaken to prepare the training set which will be used to classify the satellite imagery. While classifying the identity and location of some of the land cover types are known a priori through a combination of field work, and maps and personal experience. An attempt will be made to locate the specific sites in the remotely sensed data that represent homogeneous examples of these known land cover types. These areas are commonly referred to as training sites, because the spectral characteristics of these known areas are used to train the classification algorithm for eventual land cover mapping. Multi-variate statistical parameters (mean, standard deviation, covariance matrices, correlation matrices, etc.) are calculated for each training site. Every pixel within and outside these training sites is then evaluated and assigned to the class of which it has the highest likelihood of being a member. An accuracy assessment will also be undertaken to check the accuracy of the classified data with the help of re-verification on the ground and based on past experience in similar settings.

## **2.5 Ecological Assessment**

A survey of the study area of the proposed lake project will be made to get a overall assessment of the landscape and its vegetation. In the reconnaissance survey, information on following features will be collected:

- Major vegetative patterns and plant communities, their physiognomy (plant growth) and dominant species.
- Dominance and occurrence of various species.
- Presence of rare and endangered, economically important species, medicinal and other ecologically sensitive species, etc.

The reconnaissance will be followed by an ecological survey at representative sampling sites in the catchment area of the proposed project. The objective of the survey is to collect information on composition, vegetation pattern and relative abundance of the species in the study area.

For quantitative assessment, random technique will be utilised and the quadrates (sample plots) will be formed at pre-determined places in the reconnaissance survey. The plot size (quadrates) will range from 0.1 m<sup>2</sup> to 100 m<sup>2</sup> depending on the type and size of the species. The ecological sampling shall be conducted for one season at various sampling locations. At each site, density, frequency, diversity and abundance of various floral species shall be

covered. Various indices such as Species richness index, Shannon Weaver index shall also be estimated at each site. The sampling shall be conducted for one season.

## **2.6 Water Quality**

Monitoring shall be done for one season Standard methods of sampling and testing of physical and chemical parameters (IS: 1620:1961 and IS: 3025:1964) shall be used. The parameters to be analyzed shall be:

- pH
- Electrical Conductivity
- Total Dissolved Solids
- Alkalinity
- Total Hardness
- Chlorides
- Sulphates
- Nitrates
- Fluorides
- Phosphates
- Calcium
- Magnesium
- Sodium
- Potassium
- Iron
- Chromium
- Lead
- Copper
- Cadmium
- Mercury
- Zinc
- Arsenic
- Cyanides
- Manganese
- Selenium
- Dissolved oxygen
- BOD
- COD
- Total Coliform

## **2.7 Existing Infrastructure**

The information on condition assessment of the existing infrastructure related to sewage collection system, conveyance including pumping stations, sewage treatment, disposal and reuse shall be collected. The details of drains carrying sewage will be collected.

The Assessment shall be done through collection of data and information available from various sources. The review of existing scheme of sewage collection and treatment will include:

- Identification of the colonies/settlements in the study area, contributing sewage to STP in Shishuwala Talab.

- Assess the study of existing sewerage system specifically sewerage network, Pumping Stations and Sewage Treatment Plant in Shishuwala Talab.
- Assessment of quantity of sewage being received in various water bodies.

The characteristics of sewage ending the lake shall be assessed. The following parameters will be monitored:

- pH
- Total Dissolved Solids (TDS)
- Total Suspended Solids (TSS)
- Dissolved Oxygen (DO)
- Biochemical Oxygen Demand (BOD)
- Chemical Oxygen Demand (COD)
- Total Coliform
- Fecal Coliform

The level of treatment required to provide the desired effluent quality parameters after treatment of sewage shall be identified in view of designated use of river water as per parameters notified by State Pollution Board, CPCB, MOEF&CC and Manual of Sewerage and Sewage Treatment issued by CPHEEO (MOUD), Govt. of India . Effluent quality parameters shall also be decided considering various options for reuse, recycle and disposal of treated sewage. This shall include:

- Rehabilitation of existing STP in Shishuwala Talab.
- Change in technology or a treatment unit of the existing STP in Shishuwala Talab.
- Commissioning of new STPs/infrastructure in various lakes

### **2.8 Sewage Treatment Requirement (For Base, After 15 Years and 30 Years)**

The need for infrastructure for the base, after 15 years and 30 years shall be assessed. The key aspects to be covered are as under:

- Identification of sites for new STPs and Pumping stations, etc.
- Assessment of sewerage network
- Assess the costs of wastewater collection and treatment and level of cost recovery possible.
- Assess the impacts of the proposed project on reduction in pollution level in the receiving water body including social and environmental impacts

The Sewage treatment technology shall be selected based on the following factors:

- Performance
- Energy requirement
- Resource requirements and associated costs
- Land requirement
- Annualised cost .

Land required for Intermediate Pumping Stations, Main Pumping Stations shall also be assessed. To the extent possible, the treated sewage, shall be reused or recycled. The resource recovery shall include:

- Sale of sludge as manure
- Sale of treated sewage for industrial use
- Sale of treated sewage for irrigation, horticulture, etc.
- Pisciculture.

Land required for Intermediate Pumping Stations, Main Pumping Stations shall also be assessed.

### 3. WORK SCHEDULE AND DELIVERABLES

The details of deliverables along with work schedule are given in Table-1.

**Table-1: Details of Deliverables**

<b>S. No.</b>	<b>Deliverable</b>	<b>Period</b>
1	Inception Report	Within two weeks of receipt of Advance
2	Draft Report	Within ten weeks of receipt of Advance
3	Final Report	Within two weeks of receipt of comments on Draft Report

### 4. TIMELINES

The timelines for completion of the DPR shall be 3.5 months **(Figure 1.0)**.

### 5. TEAM COMPOSITION

The key team members well qualified and experienced in similar kind of studies will work this project. **(Figure 2.0)**

Work Schedule for Preparation of DPR for Rejuvenation 4 water bodies of DDA														
S. No.	Deliverables	Weeks												
		1	2	3	4	5	6	7	8	9	10	11	12	
D-1	<b>Inception Report</b>													
1	Reconnaissance Survey & kick off meeting with client, site visits, finalisation of Work Plan and Approach Methodology	█												
D-2	<b>Preparation and submission of Draft Report</b>			█										
	Comments on Draft DPR by DDA										█			
D-3	<b>Submission of Final Report after incorporating comments from DDA</b>												█	

Figure 1.0 Work Schedule for Preparation of DPR for Rejuvenation 4 water bodies of DDA

Team Composition															
Preparation of DPR for Rejuvenation 4 water bodies of DDA															
S. NO.	Name of Expert	Designation	Months												Total man-month
			1		3		5								
			I	II	I	II	I	II	I	II	I	II	I	II	
<b>Key Experts</b>															
1	Dr. Aman Sharma	Team Leader	—	—	—	—	—	—	—	—	—	—	—	3.0	
2	P.D.Karkhanis	Dy. Team Leader		—	—	—	—	—	—	—	—	—	—	2.5	
3	Mr. Ravi Chandra	Water Supply and Sewerage Expert	—	—	—	—	—	—	—	—	—	—	—	3.0	
4	Mrs. Archana Rawat	Sr.Environmental Engineer		—	—	—	—	—	—	—	—	—	—	2.0	
												<b>Total (A)</b>	<b>10.5</b>		
<b>Non-Key Experts</b>															
1	Draughtsman - 1		—	—	—	—	—	—	—	—	—	—	—	3.0	
2	Typist - 1		—	—	—	—	—	—	—	—	—	—	—	3.0	
												<b>Total (B)</b>	<b>6.0</b>		

Figure 2.0 Team Composition Preparation of DPR for Rejuvenation 4 water bodies of DDA

**ANNEXURE-II  
FINANCIAL PROPOSAL**

## ANNEXURE-II

## FINANCIAL PROPOSAL

## 1. CONSULTANCY CHARGES

The cost for Preparation DPRs 4(four) water bodies namely Khasra No. 373/1 (Takia Talab), Khasra No. 190/1 (Shishuwala Talab), Khasra No. 178/1, Khasra No. 163/1 (Dada Doba Mandir) in Gram Sabha Land of Mundka, Delhi is given as below. The cost per lake shall be Rs. 12.0 lakh+GST.

***GST at the prevailing rate and all other levies, taxes & duties Govt./State Govt.(s) shall be to the account of the client over and above the agreed amount of Consultancy Fees.***

## 2. TERMS OF PAYMENT

The consultancy fees of the above work will be paid to WAPCOS Limited is outlined in Tables 1 to 4.as per the following terms:

**Table-1: Terms of Payment (TakiaTalab):-**

S. No	Milestone and Deliverables	Payment Schedule
1.	Advance on submission of BG of equivalent amount	30 %
2.	Submission of Inception Report	15%
3.	On submission of Draft DPR	35%
4.	On submission of Final DPR	20 %
	<b>Total</b>	<b>100%</b>

**Table-2: Terms of Payment (Shishuwala Talab):-**

S. No	Milestone and Deliverables	Payment Schedule
1.	Advance on submission of BG of equivalent amount	30 %
2.	Submission of Inception Report	15%
3.	On submission of Draft DPR	35%
4.	On submission of Final DPR	20 %
	<b>Total</b>	<b>100%</b>

**Table-1: Terms of Payment (Khasra No. 178/1):-**

S. No	Milestone and Deliverables	Payment Schedule
1.	Advance on submission of BG of equivalent amount	30 %
2.	Submission of Inception Report	15%
3.	On submission of Draft DPR	35%
4.	On submission of Final DPR	20 %
	<b>Total</b>	<b>100%</b>

**Table-1: Terms of Payment (Dada Doba Mandir Talab):-**

S. No	Milestone and Deliverables	Payment Schedule
1.	Advance on submission of BG of equivalent amount	30 %
2.	Submission of Inception Report	15%

3.	On submission of Draft DPR	35%
4.	On submission of Final DPR	20 %
	<b>Total</b>	<b>100%</b>

### 3. TIMELINES

The timelines for the study is given in Table-5.

**Table-5: Details of Deliverables**

S. No.	Deliverable	Period
1	Inception Report	Within two weeks of receipt of Advance
2	Draft Report	Within ten weeks of receipt of Advance
3	Final Report	Within two weeks of receipt of comments on Draft Report

### 4. VALIDITY

The consultancy charges quoted are valid for a period of 90 days from the date of submission of proposal.

### 5. MODE OF PAYMENT

All payments are to be made directly to M/s WAPCOS Limited by means of a RTGS payable at Gurgaon, Haryana OR through online mode of payment.

### 6. CHARGES FOR ADDITIONAL STUDIES

The costs towards fees on consents, fees for public hearing, site clearances application fees, procurement of forms, etc. will be borne by the project proponents. The Additional Work, Additional Copies of Reports, Additional Survey, Investigations etc. will be claimed extra at a mutually agreed cost between WAPCOS and DDA.

### 7. COPY RIGHT ON SOFTWARES

Clients shall not make available any part of Software including executable files, object files or source code to any other agency without the specific written permission of the consultants.

### 8. OBLIGATIONS OF THE CLIENT

- Shall make available all the technical data, relevant maps available reports, etc. of the proposed project.
- Assist the Consultant for obtaining the permission from various departments for conducting the study and collection of secondary data.
- Shall make the site accessible to WAPCOS experts, if there is a public protest to complete the field survey.

**ANNEXURE-III  
JOINT SITE VISIT**

**Joint Site Visit Rejuvenation of 4 No. Water Bodies in Mundka village, Delhi****AIM**

1. Enhance ground water recharge
2. Improve local ecosystem
3. Provide recreational space for residents

Joint Inspection conducted by team of DDA and WAPCOS officials on 09.01.2025 comprising of the following members:-

**WAPCOS**

1. Mr. P.D. Kharkhanis, General Manager, Environment, WAPCOS
2. Mr. Ravi Chandra, Top Level Expert, WAPCOS

**DDA**

1. Mr. Vishal, Junior Engineer, DDA

**Observations during site visit dated 09.01.2025****1. Khasra No. 373/1 (Takia Talab)**

- i. Discharge of untreated waste water from drains and solid waste dumping in the Talab
- ii. Fencing broken and missing around the talab
- iii. Park and Ambedkar Bhavan next to talab

**2. Khasra No. 190/1 (Shishuwala Talab)**

- i. No fencing, encroachment of land, solid waste dumping and discharge of untreated waste water from drains in pond
- ii. STP plant set up DJB for treating waste water from drains and discharging treated waste water in the pond. Capacity of STP appears to be lesser than the inflow sewage
- iii. Excess waste water from drains is discharged directly in the pond.
- iv. No data regarding capacity of plant, running of plant, inlet outlet parameters was available at site

**3. Khasra No. 178/1**

- i. Pond filled up with earth
- ii. Waste from drains discharging in vacant area

**4. Khasra No. 163/1 (Dada Doba Mandir)**

- i. Small pucca tank inside the temple premises
- ii. Tank filled by tube well water inside the temple and water used for washing hands by devotees
- iii. Beautification required.

**Proposed Action Plan**

Scope of work

**A. Condition assessment and Feasibility Studies**

- i. Topographic survey of catchment area.
- ii. Ground water investigation: - Strata, water quality, water table, recharge potential etc.
- iii. Demarcation of pond area and removal of encroachment.
- iv. Existing pond area, depth and plan available at site.
- v. Discharge measurement of waste water flow in drains discharging in the pond and its design forecast.
- vi. Water quality in the pond and nearby tube wells.
- vii. Condition assessment of existing STP by DJB in Shishuwala talab.
- viii. Calculation of STP capacity and Proposed Technology for rejuvenation of pond
- ix. Fencing of pond.
- x. Pumping out water of pond and its de silting.
- xi. Construction of parapet wall around pond and strengthening of its side walls.
- xii. Construction of Footpath and park around the pond.
- xiii. Planation and electric street lighting.

**B. Preparation of DPR**

1. Preparation of demand note.
2. Payment Process.
3. Advanced new technology adopted for rejuvenation of water bodies.



Khasara No. 163/1 (Dada Doba Mandir Talab)



Khasra No. 178/1 (Swarn Park)



**Khasra No. 373/1 (Takia Talab)**



Khasra No. 373/1 (Takia Talab)



Khasra no. 190/1 (Shishuwala Talab)



**WAPCOS LIMITED**

**(A Government of India Undertaking)**

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**[Email: environment@wapcos.co.in](mailto:environment@wapcos.co.in)**

**January 2025**

**[0.A. N0.311 OF 2022] Dr. Jeet Singh Yadav Versus Govt. of NCT Delhi & Others**

1 message

**S. C. Ladi & Co. Associates** <associates@scladi.com>

Fri, Jan 31, 2025 at 6:31 PM

To: "rkhuranalegal@gmail.com" &lt;rkhuranalegal@gmail.com&gt;, csdelhi@nic.in, commissioner@mcd.nic.in,

ceodelhi.djb@nic.in, ceodpgsenv.delhi@nic.in, chdpcc@nic.in, srscitdpcc.delhi@nic.in, dcnw@nic.in

Cc: Deeksha Kakar &lt;Deeksha.kakar@scladi.com&gt;

Sir/Madam,

The undersigned appears for Respondent No. 3/Delhi Development Authority, in the captioned matter.

Please find attached, as and by way of service upon you, a copy of the Status Report along with necessary annexures, being filed on behalf of the Delhi Development Authority, in terms of the Order dated 13.12.2024.

Regards,  
Deeksha L. Kakar

--

S.C. Ladi & Company | Advocates & Solicitors  
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9689K